

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 5326 of 2016

Bijay Pandey
..... **Petitioner**
Versus
C.C.L. & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Gaurav Abhishek, Advocate
For the Respondent-CCL : Mr. A.K. Das, Advocate

05/ Dated: 24/07/2020:

Heard Mr. Gaurav Abhishek, learned counsel for the petitioner and Mr. A.K. Das, learned counsel for the respondent-CCL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Gaurav Abhishek, learned counsel for the petitioner submits the petitioner has died ten days back and in that view of the matter he seeks adjournment for filing substitution petition.

Mr. A.K. Das, learned counsel for the respondent-CCL is present.

Four weeks' time is allowed for filing the substitution petition.

Post the matter after four weeks.

(Sanjay Kumar Dwivedi, J.)